

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA.978/92

date of decision : 3-12-92

Between

Mirza Hyder Baig

Applicant

and

1. The Chief Personnel Officer
South Central Railway
Secunderabad

2. The Chief Mechanical Engineer
South Central Railway
Secunderabad

3. The General Manager
South Central Railway
Secunderabad

4. Sri M. Yoganand
Senior Clerk
O/o Chief Mechanical Engineer
South Central Railway
Secunderabad

: Respondents

Counsel for the applicant : P.V. Krishnaiah
advocate

Counsel for the respondents : C. Venkata Malla Reddy
Standing Counsel for Railways

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Judgement

(Order as per Hon. Mr. R. Balasubramanian, Member (Admn.)

This OA is filed seeking direction to declare the impugned proceedings No.P.612/Mech/CME/Vol.I dated 8-7-92 and the memo of the even number dated 28-9-1992 issued by the respondents as illegal.

(26)

2. The applicant was senior to R-4 in the cadre of Junior clerks. However in the seniority list issued in September, 92 he was shown below R-4. The undisputed fact is that both the applicant and the R-4 are promoted as Senior Clerks with effect from 4-5-1988.

3. When this case was taken up for hearing Sri Venkat Malla Reddy produced a copy of the letter bearing No.P.612/Mech/CME/ Vol.I, dated 19-11-92 from the GM's office wherein it has been clearly admitted that it is an administrative mistake and they propose to interchange the places of the applicant and R-4 in the seniority list and after this correction they propose to review the seniority list to this extent.

4. In view of this categorical undertaking of the respondents we allow the OA to this extent and direct the respondents to effect the promised review within a period of two months from the date of receipt of this letter.

5. Mr. Krishnaiah at this stage mentioned that he has preferred an appeal against the punishment inflicted upon the same as a result of which he has lost a place to his otherwise juniors who were promoted earlier than him. Be it stated that this order does not preclude the respondents from taking suitable decision on the appeal against the punishment if any and consequential steps thereof.

R. Balasubramanian

(R. Balasubramanian)
Member (Admn)

T. Chandrasekhara Reddy

(T. Chandrasekhara Reddy)
Member (Judl)

dated : December 3, 92
Dictated in the Open Court

Deputy Registrar (J)

To

1. The Chief Personnel Officer, S.C.Rly, Secunderabad.
2. The Chief Mechanical Engineer, S.C.Rly Secunderabad.
3. The General Manager, S.C.Rly, Secunderabad.
4. One copy to Mr.P.V.Krishnaiah, Advocate, 4.3.410, Bankstreet, Hyd.
5. One copy to Mr.C.Venkatamalla Reddy, SC for Rlys, CAT.Hyd.
6. One spare copy.

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TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY
HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 3-12-1992

ORDER/JUDGMENT:

R.A./ C.A./M.A.No.

in

O.A.No. 978/92

T.A.No.

(W.P.No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No order as to costs.

pvm.

